

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(13) C.P (IB)-1750(MB)/2017

CORAM:

Present : SHRI M.K SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY
LAW TRIBUNAL ON 15.05.2018

NAME OF THE PARTIES: Cotmac Industrial Trading Pvt. Ltd.
V/s
Integrated Equipment India Pvt Ltd

SECTION OF THE COMPANIES ACT : I & B Code, 2016.

ORDER

1. The Learned Representative of the Petitioner is present. None present from the side of the Respondent.
2. This Petition was filed on 15.12.2017. It is stated that by Learned Counsel that notice is duly served upon the Respondent Debtor, also placed on record the delivery memo of notice, however, remained absent throughout.
3. It is directed to the Respondent Debtor ^{that} on the next date of hearing one of the Director to be present in person, otherwise the Petition shall be ^{decided} ~~proceed~~ as per law on merits.
4. The Petitioner is directed to serve the copy of this Order and place on record the Affidavit of Service.
5. Matter is now adjourned to **04.07.2018**.

15.05.2018.

Suresh/Aah

SD/-
M.K SHRAWAT
Member (Judicial)